

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF NOVEMBER, 1995

Original Application No. 1157 of 1995

HON. MR. JUSTICE B.C. SAKSENA, V.C.

HON. MR. S. DAYAL, MEMBER(A)

Ajai Kumar Pandey, r/o village
Duhia, P.S. Semardh (Jangiganj)
District Bhadohi, U.P.

..... Applicant

BY ADVOCATE SHRI P.K. SHUKLA

Versus

1. The Union of India through Ministry of Grievances and Pension Department of Personal and Training New Delhi
2. Union Public Service Commission, Shahjahan Road, Dholpur House, New Delhi through its Secretary

..... Respondents

BY ADVOCATE SHRI S. CHATURVEDI

ORDER(Oral)

JUSTICE B.C. SAKSENA, V.C.

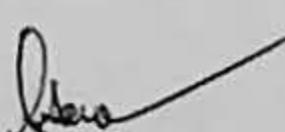
We have heard the learned counsels for the parties. Through this O.A the applicant challenges an order dated 12.10.95 sent by the Under Secretary Union Public Service Commission. In the said communication it has been indicated that the applicant in his application for Civil Services (P) Examination 1995 had indicated of having appeared at the Civil Services examination held in 1990, 1991, 1993, 1994. He appeared in the Civil Services (P) Examination 1995. It has further been indicated that in his application for Civil Services Main Examination 1995 the applicant has written the years of earlier Civil Services Examination which he has appeared ^{as} 90, 91, 92, 94 and 95. It has further been indicated in the letter that after verification of the

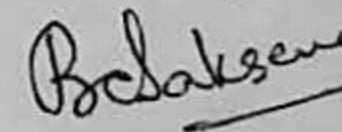
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record it has been verified that the applicant actually took the civil services examination indicated in his application for civil services main examination 1994. On the basis of the provisions in para 4(iv) since the number of attempts permitted is only four chances to the candidates, it has been indicated that ~~year~~ ^{his} attempt to appear at the civil services examination (P) 95 is the 5th one and on that basis his application for civil services (main examination 95) has been rejected.

2. The learned counsel for the applicant did not dispute before us that para 4(iv) of the notice and Rule 4 permits only four chances to the candidates and excluding Civil Services (P) 95 examination ~~and~~ the applicant had already availed four attempts at the examination. His appearing in the 95 examination is the 5th attempt which is not permissible.

3. In view of this we find no case for interference with the order dated 12.10.95 rejecting the candidature of the applicant for Civil services (Main Examination 95). The O.A lacks merit and is accordingly dismissed summarily.


Member (A)


Vice Chairman

Dated: 9th November, 1995

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